

13.10.04

An Application filed under section 19 of A.T. Act, 1985 for redressal of grivance regarding Suspension.

Under Rule 17 of practice Rule 1993, defects were notified on notice board. Despite notification none has appeared to rectify the defects.

Submitted before Hon' Court for orders.

Interim relief sought: Yes.

O.A. is Time Barred U/S 21.

After scrutiny following defects are pointed out:

- 1. OA is time Barred.
- 2. U.S.I not represented through proper party.
- 3. OA is not in proper form.

Defects not removed.

List for Admission/Orders on 08-11-2004.

DR(J)

8.11.04

Hon' Mr. D.R. Tiwari, A.M.

None for the applicant, even in the revised call.

The OA is dismissed in default <sup>and</sup> for non-prosecution. Sri M.K. Sharma, holding brief of Shri A.K. Gaur, ~~the~~ counsel for the respondents, is present

*[Signature]*  
A.M.